

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

2. IA 3260/2024 in C.P. (IB)/527(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 25.06.2024**

NAME OF THE PARTIES:- **Delhi Metro Rail Corporation Limited Vs. Mr.**
Vijaykumar V. Iyer
IN THE MATTER OF
Bank of India
V/s
Future Retail Limited

Section: 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 3260 of 2024:- Counsel, Yugandhara Khanwilkar a/w Shail Sayyed appeared for the Applicant, and Counsel, Harit Lakhani appeared for the Respondent/RP through VC. This Application has been filed by the Applicant i.e. Delhi Metro Rail Corporation Limited seeking inter alia possession of the leased property. Counsel appearing for the Respondent/RP seeks time to file reply. Let a copy of the present Application be served upon the RP and reply, if any, on behalf of the RP be filed within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **24.07.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)